

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA/312(AHM)/2021 in CP(IB)686(AHM) 2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 26.04.2021**

Name of the Company: COC of Nidhi Importtrade Pvt Ltd
V/s
Shri Saaurabh Zaveri IRP of Nidhi Importtrade Pvt
Ltd & Ors.

Section 22(3)(b) of the Insolvency and Bankruptcy Code, 2016.

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1.
2.

ORDER

Mr. Raju Kothari, Advocate appeared on behalf of Applicant. Mr. Harmish Shah, Advocate appeared on behalf of Respondent No. 2.

The instant application is filed under section 22(3)(b) of the IB Code, 2016 for the replacement of the Interim Resolution Professional. viz. Mr Saaurabh Jhaveri with that of Mr. Chetan B Patel having Registration No. IBBI/IPA-002/IP-N00819/2019-2020/12561.

On perusal of the records, it is found that the COC passed Resolution in its First meeting dated 15.04.2021, wherein it has been resolved to replace Saaurabh Jhaveri with proposed RP, Mr. Chetan B Patel with 100% voting of the Members of the COC (having 84.53% of the total voting share) who were present, in favour of the replacement.

Shaurabh Zaveri

Manorama Kumari

The Applicant has annexed FORM-AA at page no. 40 i.e. the Written Consent to Act as Resolution Professional.

In view of the above, the appointment of Mr. Chetan B Patel having Registration No. IBBI/IPA-002/IP-N00819/2019-2020/12561 is approved as RP in place of IRP, Mr Saaurabh Jhaveri.

Accordingly, the instant application stands disposed off.



CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

Dated this the 26th day of April, 2021



MANORAMA KUMARI
MEMBER JUDICIAL